

PUNJAB VIDHAN SABHA

Bill No. 20-PLA-2018

**THE PUNJAB SCHEDULED CASTES AND BACKWARD CLASSES
(RESERVATION IN SERVICES) AMENDMENT BILL, 2018**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Scheduled Castes and Backward Classes (Reservation in Services) Act, 2006.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Scheduled Castes and Backward Classes (Reservation in Services) Amendment Act, 2018.

Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 20th day of February, 2018.

2. In the Punjab Scheduled Castes and Backward Classes (Reservation in Services) Act, 2006, in section 4,—

Amendment in section 4 of Punjab Act 22 of 2006.

(i) sub-sections (3) and (4) shall be omitted;

(ii) after sub-section (2), the following sub-sections shall be inserted, namely :—

“(3) The percentage of reservation for filling up the vacancies by promotion by Scheduled Castes in Group ‘A’ and Group ‘B’ Services shall be fourteen per cent.

(4) The percentage of reservation for filling up the vacancies by promotion by Scheduled Castes in Group ‘C’ and Group ‘D’ Services shall be twenty per cent.”;

(iii) sub-section (8) shall be omitted; and

(iv) after sub-section (7), the following sub-section shall be added, namely :—

“(8) Reservation shall also be applicable to proforma promotion and appointment by transfer.”.

CHANDIGARH :
The 7th September, 2018.

SHASHI LAKHANPAL MISHRA,
Secretary.